

सदस्यों के बारे में कहा गया है। अगर इस तरह की कोई आपत्तिजनक बात कही जाए तो क्या सदन एक दर्शक बन कर बैठ रहा रहेगा? वहाँ पर अध्यक्ष ने रोका नहीं और वह चीज कही गई। वह चीज समाचारपत्रों में छप गई और इस सदन के सदस्यों के ऊपर लांछन लगाया गया। अब आप रेमेडी बताएं कि हम क्या करें...

SHRI S. M. BANERJEE: I want to say.... (*Interruption.*) Because it concerns my party leader.... (*Interruptions.*)

MR. SPEAKER: Nothing will go on record.

SHRI S. M. BANERJEE: \*\*

अध्यक्ष महोदय : इस तरह करते रहेंगे तो ठीक नहीं होगा। मैंने पहले भी कहा था और अब फिर कहता हूँ कि यह एक बात नहीं है।

Observations were made with respect to this House. These few observations made by the hon. Members and some others, I shall be sending to the Chairman also and after he writes to me, then I shall decide whether we should discuss it in this House or not.

SHRI PILOO MODY: Call Mr. Bhupesh Gupta before the bar of the House.

MR. SPEAKER: In a number of instances these matters were discussed in the Presiding Officers' Conference. There are certain decisions taken. I shall proceed according to the decisions taken. There is ample opportunity. In such cases they are taken up with the Chairman of the Upper House. Then we shall take it up here.... (*Interruption.*)

RE: BUSINESS OF THE HOUSE—  
*contd.*

MR. SPEAKER: Mr. Basu went on in spite of my request.

SHRI PILOO MODY: Cancel all he said from the record.

MR. SPEAKER: Thank you very much for your free and voluntary advice all the time.

SHRI PILOO MODY: I can make the advice quite officially and in a straightforward manner.

SHRI JYOTIRMOY BASU: If you permit me just to translate what is written in this Bengali newspaper... (*Interruption.*)

श्री प्रकाशवीर शास्त्री : आपने मेरे प्रस्ताव के सम्बन्ध में जो कहा है उसी सिलसिले में आपको मैं एक बात याद दिलाना चाहता हूँ। आपको याद होगा....

SHRI M. L. SONDHI (New Delhi): When I saw the agenda papers today I expected the Prime Minister's name would be there and that she would be good enough to come to the House and make an announcement about interim relief. Yesterday history resumed its march. I should like that the money which is to come from the princes should be given to the Central Government employees. This is the last day. Does it mean that if the fish supply in Bengal is not there you allow half an hour intervention and not for other things? I crave your indulgence. I am making a point which is of some relevance. If the Central Government employees go on strike it will mean loss of national income and the Prime Minister will then feel that the public sector is not working. Why not take time by the forelock and announce today, the last day of the Lok Sabha's current session, that the Central Government employees will be given interim relief to the extent of Rs. 70 each..... (*Interruptions*)\*\*

\*\*Not recorded.

MR. SPEAKER; Nothing will go on record. I will wait till they exhaust themselves.

श्री यज्ञ वल्ल शर्मा (अमृतसर) : अध्यक्ष महोदय, मेरा एक निवेदन है। यह ठीक है कि हम में से कुछ लोग शौर बहुत करते हैं, लेकिन किसी सदस्य को यह अधिकार नहीं है कि चिढ़ाने वाली बात या चुभने वाली बात लगातार करता रहे। कभी कोई बात हो जाय तो वह तो समझ में आ सकती है। श्री रामावतार शास्त्री हमेशा बोलते रहते हैं। उन्होंने ही चौबिस घंटे समाजवाद की रक्षा का ठेका नहीं लिया है। कोई भी बात यहां हो, उन की रनिंग कमेंट्री चलती रहती है।

श्री स० मो० बनर्जी : जो कुछ हुआ उस का मुझ को अफसोस है। यहां श्री रामावतार शास्त्री के बारे में कहा गया..

श्री रामावतार शास्त्री (पटना) : मुझ को सफाई देने का मौका दिया जाये।

अध्यक्ष महोदय : मुश्किल तो यह है कि आप हर वक्त जबदंस्ती खड़े हो जाते हैं स्पीकर के मना करने के बावजूद। सौंघी साहब.... (व्यवधान)

SHRI M. L. SONDHI: Let the Prime Minister reply on interim relief. Why is she sitting pretty there? Let her get up and say that interim relief will be given. Why don't you ask the Prime Minister to say something about it? (Interruption)

MR. SPEAKER: Will you please sit down? I am not going to tolerate it. This is too bad.

SHRI M. L. SONDHI: I rose with your permission and I wanted the Prime Minister to make a statement about interim relief. It was he who interrupted me.

MR. SPEAKER: Then you should appeal to me. It is my business to stop him, not your business. It is very unfair. If you can settle every issue with the show of fist, there is no need of Parliament. The States are there and you can settle it in the States. If you want to sit in Parliament, you have to argue and tolerate each other. If you think this is a forum for shouting and showing the fist, it is a very wrong forum for that purpose. (Interruptions).

SHRI V. KRISHNAMOORTHY (Cuddalore): I was only trying to pacify them.

MR. SPEAKER: The DMK people are very much sandwiched between two extremists. (Interruptions). Any hon. member cannot abruptly raise any issue, unless I get notice of it and the minister also is informed. Please sit down.

श्री रामावतार शास्त्री : मुझ को सफाई देने का मौका मिलना चाहिये।

अध्यक्ष महोदय : मैं आप की बात नहीं सुनूंगा, आप बहुत झगड़ा लू हैं। मैं आप से फिर बात करूंगा, अभी आप बैठ जाइये।

श्री प्रकाशबीर शास्त्री : जो कुछ मैं इस समय कहना चाहता हूँ मैं समझता हूँ कि आप को उस की जानकारी होनी चाहिये। आप की उपस्थिति में बिजिनेस ऐडवाइजरी कमेटी में बैठ कर यह निर्णय लिया गया....

अध्यक्ष महोदय : अब इस समय इस को छोड़िये, फिर कभी देख लेंगे।

श्री प्रकाशबीर शास्त्री : आप मेरी बात सुन लीजिये। अगर आप आज्ञा दें तो मैं कहूँ... एक सप्ताह पहले भी कार्य सूची में मेरा प्रस्ताव छपा फिर पिछले सप्ताह छपा। मुझे यह जानकारी मिली है कि उन लोगों ने जो नक्सलाइट एक्टिविटीज जारी रखने के हक में हैं और विदेशी पैसे

से यह गतिविधियां देश में जारी रखना चाहते हैं उन्होंने संसद् कार्य मंत्री से मिल कर ऐसी साठ गांठ की है कि प्रीवी पर्स के बाद इस प्रस्ताव को लाया जाय जिस से उस पर सदन में चर्चा ही न हो सके। इसीलिये मेरा प्रस्ताव समाप्त हुआ है।

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI): Baseless allegations are made day in day out. Something should be done about this.

श्री प्रकाशवीर शास्त्री : आप स्वयं इस के प्रमाण हैं कि पहले यह चीज स्वीकृत हुई थी। आप की उपस्थिति में यह प्रस्ताव आया था।

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I must, first of all, most vehemently protest against this kind of a most reckless and irresponsible allegation. There is absolutely no truth in it.

SHRI PILOO MODY: Absolutely no truth in what you say also.

SHRI RAGHU RAMAIAH: And in whatever you say also.

I will explain the position. The Business Advisory Committee decided about two or three things. One of them was that on the 2nd Shri Prakash Vir Shastri's motion shall be taken up. It also decided that on the 3rd, apart from the Russian map discussion, the supply of fish to West Bengal and the cotton trade should be taken up.

SHRI PRAKASH VIR SHASTRI: What about last week?

SHRI RAGHU RAMAIAH: We put it up yesterday but it did not reach. But what is directed to be put up today. I must put it today. Therefore, the other thing has, naturally, got postponed. If I had put Shri

Prakash Vir Shastri's motion today and had not put these two which are actually put for today, you would have said that I have violated the Business Advisory Committee's directions. Yesterday you were generous enough to ask the House whether it would sit and finish that. But the House did not want to do that. But it will come up again, later on. Also, as between Shri Prakash Vir Shastri's motion and the Scheduled Castes and Scheduled Tribes matter, there is a loud voice in the House—a number of hon. Members are saying—that we must give priority to that because that also has been pending all the times. So, what is the use of unnecessarily challenging all kinds of things like that?

SHRI BAL RAJ MADHOK (South Delhi): I want to challenge this. He has said that because there is a loud voice for that motion, it has happened. This motion of Shri Prakash Vir Shastri had been on the Order Paper all through last week. Yesterday it was there and it should have been there today also, but for deliberate purposes they have omitted it today. We doubt their motives. They do not want to have a discussion on that in the House.

SHRIMATI ILA PALCHOU DHURI: I have to clarify one point about the Krishnagar incident.... (Interruption). An inspector of police, who was coming back after conducting an inquiry into a dacoity case, was stabbed. It is a matter of regret that the miscreants were not caught. Was it not the duty of the CID or of the intelligence department to catch the miscreants who stabbed that policeman and to bring them to book? Of course, some of the policemen were, naturally, upset up this. Though I do not support whatever they have done the miscreants who stabbed the policeman who died after that and all those who have done wrong things should be brought to book and not only the policemen. The people have suffered. I hope, the hon. Home Minister will make a statement about this.

**SHRI SHIVAJIRAO S. DESHMUKH (Parbhani):** I am grateful to hon. Members who have shown concern for discussion of the Scheduled Castes and Scheduled Tribes Commissioner's reports but more than the reports is the Bill for inclusion and exclusion of Scheduled Castes and Scheduled Tribes which is pending for the last so many sessions. The Select Committee took unduly long over it but now their report is before the House. After passing, as has been said in the statement of objects and reasons, it has to go to the Census Commissioner for conducting the census. As you know, the census is going to be conducted next year. Therefore, unless this Bill is passed before that, all this debate will be futile.

**SHRI AMRIT NAHATA (Barmer):** Sir, yesterday you, in your wisdom, were kind enough to ask some Members of Rajya Sabha, who also happen to be Ministers of the Central Government, to leave the House when the division was to take place. Don't the Ministers have a right to attend either of the Houses when the division takes place?

**SOME HON. MEMBERS:** No.

**SHRI AMRIT NAHATA:** Tomorrow, the Prime Minister will pilot this very Bill in the Rajya Sabha. When the division takes place in the Rajya Sabha, will the Prime Minister be asked to leave the Rajya Sabha because she is not a Member of the Rajya Sabha? I think, it will not be a precedent.

**MR. SPEAKER:** This matter was discussed sometime earlier also. So far nobody raised an objection against their sitting in the House because they are entitled to sit here as anybody else as Ministers. But they cannot vote. They have never exercised any unfair practice in the history of this House.

When it came up yesterday, I myself was very much surprised at the shoutings on that. We have followed

a regular practice all these years that they are not asked to leave the House at the time of voting. Yesterday, at the time of voting on the Constitution Amendment Bill, I thought that unnecessary objections may not be raised at a later stage, that somebody pressed the button here and there, and that is why I did that. That was a very important Bill. I am not going to treat it as a precedent. We will discuss it in the Business Advisory Committee and lay down the practice that was being followed in the past. In the ordinary way of conducting the business of the House, I think, the old practice should continue. Yesterday, that was a special case. Rather than facing some objections at a later stage that somebody indulged in any unfair means or pressed the button here and there, I took a safer side. That is not to be repeated again.

**DR. RAM SUBHAG SINGH (Buxar):** You should not allow them to sit here. Anybody can use the instrument after casting his own vote. There is no safeguard against that. What you decided yesterday to send them out is correct. (*Interruptions*)

**MR. SPEAKER:** If the Minister is asked to leave the House and he is in charge of the Bill, what will be the situation then?

**SHRI BAL RAJ MADHOK:** They have a right to take part in the discussion. They should have the good sense to withdraw voluntarily when the division takes place. Some of them do not want to do it.

**MR. SPEAKER:** Really speaking, we should not allow such things to creep into our public and parliamentary life, that we do not trust others. I do not think any responsible person coming from Rajya Sabha will do any such thing.

**SHRI RANGA (Srikakulam):** Please do not make all these remarks without consulting the leaders of the parties. (*Interruptions*)

SHRI MANUBHAI PATEL (Dabhoi): Sir, I want to make a submission.

MR. SPEAKER: No please.

SHRI MANUBHAI PATEL: It is pertaining to the business of the House .... (Interruptions)

श्री प्रताप सिंह (शिमला) : अध्यक्ष महोदय, आज यह हाउस एडजान होने जा रहा है, मुझे इस कार्य की सूची को देखकर जो मेरे सामने आज मेरे हाथ में है, बड़ा अफसोस होता है। आप जानते हैं इस हाउस में डिफ्लेअर किया गया था कि हिमाचल प्रदेश को बहुत जल्द स्टेटहुड दिया जायेगा। उस के बाद हमें विश्वास दिलाया गया था कि इस हाउस में इसी सेशन विल में आयेगा. . . . (ब्यवधान) . . . लेकिन आज तक वह बिल नहीं आया। प्राइम मिनिस्टर साहिबों यहां बठी हुई हैं, मुझे उम्मीद है, वह इस के बारे में जरूर कुछ कहेंगी . . .

SHRI MANUBHAI PATEL: Kindly hear me; it is pertaining to the business of the House .. (Interruptions)

MR. SPEAKER: No please; papers to be laid.

SHRI MANUBHAI PATEL: You are not hearing me. In protest I walk out.

Shri Manubhai Patel then left the House.

12.38 hrs.

#### PAPERS LAID ON THE TABLE

REPORT ON MIDTERM GENERAL ELECTIONS IN INDIA, 1968-69, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO): I beg to lay on the Table—

(1) A copy of the Report (Hindi version) on the Midterm General Elections in India, 1968-69—

—Volume I (General). [Placed in Library, See No. LT-4154/70].

(2) A copy each of the following Notifications (Hindi and English versions) making certain amendments in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Kerala, under sub-section (2) of section 9 of the Representation of the People Act, 1950:—

(i) S.O. 2753 published in Gazette of India dated the 18th August, 1970.

(ii) S.O. 2816 published in Gazette of India dated the 26th August, 1970. [Placed in Library, See No. LT-4155/70].

#### INDIAN ADMINISTRATIVE SERVICES (PAY) ELEVENTH AMENDMENT RULES, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): I beg to lay on the table a copy of the Indian Administrative Services (Pay) Eleventh Amendment Rules, 1970, (Hindi and English versions) published in Notification No. G.S.R. 1164 in Gazette of India dated the 15th August, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-4156/70].

#### KERALA DRUGS (UNLAWFUL POSSESSION) ORDINANCE, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): On behalf of Shri B. S. Murthy, I beg to lay on the Table under article 213(2) (a) of the Constitution read